

- (ii) The Sugar (Price Determination) Ninth Amendment Order, 1970, published in Notification No. G. S. R. 1100 in Gazette of India dated the 24th July, 1970.

[Placed in Library. See No. LT—3947/70]

ANNUAL REPORT OF COAL MINES LABOUR
WELFARE ORGANISATION

THE DEPUTY MINISTER IN THE
MINISTRY OF LABOUR, EMPLOYMENT
AND REHABILITATION (SHRI BISHWA-
NATH ROY) : I beg to lay on the Table :

- (1) A copy of the Annual Report on the activities of the Coal Mines Labour Welfare Organisation for the year 1967-68. [Placed in Library. See No. LT—3948/70].
- (2) A statement showing reasons for delay in laying the above Report. [Placed in Library. See No. LT—3949/70].

13.05 hrs.

PUBLIC ACCOUNTS COMMITTEE

HUNDRED AND TWENTY-THIRD REPORT

SHRIMATI SUCHETA KRIPALANI (Gonda) : I beg to present the Hundred and twenty-third Report (Hindi and English-versions) of the Public Accounts Committee on Excesses over Voted Grants and Charged Appropriations as disclosed in the Appropriation Accounts (Civil), (Posts and Telegraphs), (Railways) and (Defence Services) for 1968-69 and action taken by Government on the recommendations contained in the Eighty-third Report of the Committee.

ARREST OF MEMBERS

(Sarva Shri Ishaq Sambhali and S. M. Joshi)

MR. SPEAKER : I have to inform the House that I have received the following wireless message, dated the 12th August, 1970, from the District Magistrate, Muzaffarnagar :

“Shri Ishaq Sambhali, Member, Lok Sabha, has been arrested for apprehension of breach of peace to-day under Sections 151, 107 and 117 (3), Criminal Procedure Code, at Muzaffarnagar and lodged in the Muzaffarnagar Jail by Sub-Divisional Magistrate, Muzaffarnagar, Magistrate First Class.”

I have also to inform the House that I have received the following telegram dated the 12th August, 1970, from the Deputy Superintendent of Police, Sadar, Purnea :

“I have the honour to inform you that I have found it my duty in the exercise of my powers under Section 54 of the Criminal Procedure Code to arrest Shri S. M. Joshi, Member Lok Sabha, for leading an unlawful assembly and causing trespass on the land of Shri Ram Awatar and others of Rupsuli, Police Station, Purnea, under Section 144/447 I. P. C. Shri S. M. Joshi was accordingly arrested at about 10.00 A. M. on the 12th August, 1970, and is at present lodged in Purnea Jail in Bihar.”

BUSINESS ADVISORY COMMITTEE
FIFTY-SECOND REPORT

THE MINISTER OF PARLIAMENTARY
AFFAIRS AND SHIPPING AND TRANS-
PORT (SHRI RAGHU RAMAIAH) : I beg
to move :

“That this House do agree with the Fifty-second Report of the Business Advisory Committee presented to the House on the 12th August, 1970.”

SHRI S. M. BANERJEE (Kanpur) : Let us have a three hour discussion on the reports of the Scheduled Castes and Scheduled Tribes tomorrow.

श्री प्रकाशबीर शास्त्री (हापुड़) : लोक सभा की कार्य सूची जो आप सदस्यों के पास भेजते हैं इसमें म्यारहवें नम्बर पर जो एक चर्चा है, इसके सम्बन्ध में मैं निवेदन करना चाहता हूँ